



2026:AHC:30125

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4167 of 2026

Shiv Prasad

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sr. Advocate, Yogendra Yadav
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Pursuant to the auction notice dated 15.01.2025 auction was taken place on 22.01.2026.

2. It is argued by counsel for the petitioner that the land in respect of which auction has been made belongs to the petitioner. In this regard petitioner has submitted a representation before the District Magistrate/respondent no.2 on 19.01.2026, which was duly entertained by him and directions were given to the authorities to enquire the matter. Aggrieved against the aforesaid present writ petition was filed.

3. On the other hand it is argued by learned Standing Counsel that respondent no.2 will pass appropriate orders on the representation of the petitioner expeditiously.

4. Heard learned counsel for the parties present and perused the record.

5. In the facts and circumstances, the petitioner is permitted to submit a fresh representation ventilating all his grievances before the respondent no.2 along-with certified copy of this order as well as photo-copy of the representation dated 19.01.2026 coupled with the remarks made therein within a period of three days from today. If such a representation is made, the respondent no.2 is directed to pass appropriate order

in accordance with law within next seven days.

6. With the aforesaid observations, present writ petition is disposed of finally.

February 11, 2026
Pramod Tripathi

(Prakash Padia,J.)